



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 15th March, 2024

No. LGL.17/2024/12.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 14th March, 2024 is hereby published for general information.

ASSAM ACT NO. IX OF 2024

(Received the assent of the Hon'ble Governor on 14th March, 2024)

THE ASSAM VILLAGE DEFENCE ORGANISATION
(AMENDMENT) ACT, 2024

AN ACT

further to amend the Assam Village Defence Organisation Act, 1966.

Preamble

Whereas it is expedient further to amend the Assam Village Defence Organisation Act, 1966, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act
No.XXII
of 1966**

It is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam Village Defence Organisation (Amendment) Act, 2024.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 2

2. In the principal Act, in section 2,
 - (i) for clause (b), the following shall be substituted, namely:-

“(b) “Adviser” means the Honorary Chief Adviser, Honorary Deputy Adviser and Honorary Adviser and such other persons who may be appointed by the Government to act as advisers of the organisations at State level, District-level and Sub-District level.
 - (ii) for clause (d), the following shall be substituted, namely:-

“(d) “Chief Controller” means any officer not below the rank of Deputy Inspector General of Police appointed by the State Government as Chief Controller, who holding the post as ex-officio Officer.”
 - (iii) for clause (e), the following shall be substituted, namely:-

“(e) “District Village Defence Officer” means the Superintendent of Police of the concerned district.”
 - (iv) for clause (j), the following shall be substituted, namely:-

“(j) “Thana Village Defence Officer” means the Officer-in-Charge of the Thana.”
 - (v) after clause (j), the following new clause, shall be inserted, namely:-

“(k) “Head” means Head of the Assam Village Defence Organisation who shall be the Director General of Police (DGP), Assam.

Amendment of section 4

3. In the principal Act, in section 4,—
 - (i) in clause (a), in the second line, in between the words and punctuation mark “order,” and “peace”, the words “internal security and” shall be inserted;
 - (ii) for clause (b), the following shall be substituted, namely:-

“(b) to give information to the police about the particulars of all the persons suspected or accused of any cognizable offence or any other anti-national or anti-social acts, and about the commission of such offences or acts, or about escaped prisoners or absconders.”

(iii) for clause (e), the following shall be substituted, namely:-

“(e) to do any other developmental, social, cultural, sports activities, as may be assigned or required or directed by the higher authority.”

Amendment of section 5

4. In the principal Act, in section 5, in sub-section (1), for the punctuation mark “.” appearing at the end the punctuation mark “:” shall be substituted and thereafter the following provisos shall be inserted, namely :-

“Provided that in every such Primary Committee the Thana Village Defence Officer and Circle Organiser of the Village Defence Organisation shall be ex-officio members :

Provided further that the engagement of President, Secretary, Naik or other members of the Primary Committee of the Organisation shall be after proper police verification.”

Amendment of section 8

5. In the principal Act, in section 8, for sub-section (1), the following shall be substituted, namely:-

“(1) The Administration and Control of the Village Defence Organisation in the State shall be vested with the Chief Controller. He may be advised by the Honorary Chief Adviser appointed by the Government.”

Amendment of section 10

6. In the principal Act, for section 10, the following shall be substituted, namely:-

“10. No member of the organisation shall be entitled to any remuneration for the services rendered by them in the organisation but any commendable services including welfare work by any member may be rewarded as may be prescribed. In addition to the normal duties, if any Village Defence Party (VDP) or group of Village Defence Parties, have been entrusted with specific tasks involving requirement of expert and long drawn exercises, the Government may pay adequate financial support for the same to mitigate the expenses of the Village Defence Parties (VDP) in discharging their duties, the State Government shall grant honorarium following such procedure as may be prescribed.”

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.